

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.319/2008

Dated the 19th day of June, 2008.

CORAM :

**HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE DR.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

**S.V.Muhammed Pathahudeen,
TGT(Mathematics), Government High School,
Androth, Anthroth P.O.,
Union Territory of Lakshadweep-682 551. ... Applicant**

By Advocate Mr.Sanjay

V/s

- 1 Union Territory of Lakshadweep
rep by its Administrator, Kavarathi.**
- 2 The Director of Education,
Directorate of Education,
Administration of Union Territory of
Lakshadweep, Kavarathi.**
- 3 The Head Master,
Government High School,
Androth,
Union Territory of Lakshadweep. ... Respondents**

By Advocate Mr.S.Radhakrishnan

**This application having been heard on 19th June, 2008, the Tribunal on
the same day delivered the following**

(ORDER)

Hon'ble Mr.George Paracken, Judicial Member

**The applicant is working as a Trained Graduate Teacher
(Mathematics) in the Government High School, Androth in the Union
Territory of Lakshadweep. His grievance is that his services for the period**

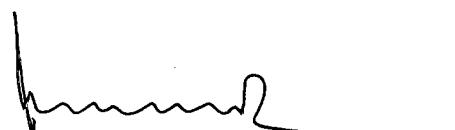


17.11.99 to 9.12.2002 rendered on provisional/contract basis has not been regularised despite the fact that several similarly placed persons throughout the Union Territory of Lakshadweep have been granted the benefit.

2 Applicant has made the Annexure A-1 representation for redressal of the aforesaid grievance to the Administrator, Union Territory of Lakshadweep way back in 2001. This was followed by Annexure A-9 representation dated 19.4.2007 and Annexure A-10 representation dated 12.11.2007. According to the applicant none of those representations have been considered and disposed of by the respondents.

3 It is expected that when a representation is made to the authorities concerned they should consider it and give a reply to the employee. We, therefore, direct the respondent no.1 namely, the Administrator, Union Territory of Lakshadweep to consider the aforesaid representations of the Applicant and dispose of them by passing a reasoned speaking order within two months from the date of a receipt of copy of this order. OA is disposed of. There shall be no orders as to costs.


DR.K.S.SUGATHAN
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

abp